

**GOVERNMENT OF INDIA
STATISTICS AND PROGRAMME IMPLEMENTATION
LOK SABHA**

UNSTARRED QUESTION NO:2468
ANSWERED ON:24.11.2010
MPLAD SCHEMES
Rajaram Shri Wakchaure Bhausahab

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the funds allocated under the MPLAD Scheme during the last three years have been fully utilised;
- (b) if so, the details of the amount allocated and the percentage of the amount spent each year during the above period;
- (c) whether the Government has identified the reasons for delay in implementation of the schemes already approved; and
- (d) if so, the details thereof alongwith the suggestions given to overcome the obstacles and the steps taken to ensure smooth implementation of the schemes?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF COAL AND STATISTICS & PROGRAMME IMPLEMENTATION
(SHRI SRIPRAKASH JAISWAL)

(a)&(b) Funds under the Member of Parliament Local Area Development Scheme (MPLADS) are non-lapsable. Funds remaining unutilized in a particular year can be used in subsequent financial years. The details of funds released and utilized during the last three years are as under:-

Year	Fund released	Amount utilised	Percentage of utilization over release
2007-08	1470.55	1506.45\$	102.44
2008-09	1580.00	1971.63\$	124.78
2009-10	1531.50	1047.31#	68.38

\$the amount includes funds released in previous years, interest accrued, etc.

Figures are provisional.

(c) The main reasons for delay in implementation of scheme have been noticed at the district level, which include: long time taken in preparing estimates, ascertaining technical feasibility of each work and availability of land, non-clarity in the recommended work, and non-submission of documents, such as the monthly progress report, Utilization and Audit Certificates in the Ministry in time as required under the MPLADS guidelines.

(d) For effective and smooth implementation of the MPLAD Scheme and to remove hurdles, if any, the Ministry holds review meetings with the State/UT Government authorities periodically. The concerned district authorities are also directed from time to time, to expedite execution of works under the scheme and furnish the documents on time for release of MPLAD funds as per MPLADS guidelines.